

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 172/TT/2019**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 of assets under Green Energy Corridors - Inter-State Transmission Scheme (ISTS) Part-C.
- Date of Hearing** : 29.6.2020
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) & 12 Ors.
- Parties present** : Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri A K Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri V P Rastogi, PGCIL

**Record of Proceedings**

The matter was heard through video conference.

2. The representative of the petitioner submitted that the instant petition is filed for determination of tariff from COD to 31.3.2019 in respect of assets under Green Energy Corridors – Inter-state Transmission Scheme (ISTS) Part-C. The assets were scheduled to be put into commercial operation on 1.7.2018. Initially, the instant assets were anticipated to be put into commercial operation on 15.1.2019. Later, vide affidavit dated 10.2.2020, the petitioner has submitted that the instant assets were split into four assets as under:-

- a. Asset 1: 765 kV D/C Bhuj Pool Sub-station-Banaskantha TL along with associated Bays at both ends, 2x330 MVAR Switchable Line Reactors along with associated bays at both ends;



- b. Asset 2: 2 nos. 1500 MVA, 765/400 kV ICT-1 alongwith associated bays at Bhuj Pooling Station;
- c. Asset 3: 1 no. 400 kV, 125 MVAR Bus Reactor alongwith associated bays at Bhuj Pooling Station; and
- d. Asset 4: 2 no. 500MVA, 400/220 kV ICTs alongwith associated bays at Bhuj Pooling Station.

3. The representative of the Petitioner submitted that the Assets 1, 2, 3 and 4 were put into commercial operation on 20.3.2019, 24.3.2019, 30.3.2019 and 31.3.2019 respectively. He submitted that there is a time over-run in case of the instant assets which is due to the RoW issues and the total estimated capital cost of the instant assets is within the approved FR cost. The actual capital cost is lower than the estimated cost mainly due to lower bids received in competitive bidding and lesser actual IDC and IEDC, etc. He further submitted that MPPMCL has filed its reply to the petition and the Petitioner has filed rejoinder to the reply of MPPMCL vide affidavit dated 26.6.2020. He requested to grant 90% of the Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in POC computation.

3. The Commission directed the petitioner to submit the following information, on affidavit by 16.7.2020 with a copy to the respondents:-

- a. Forms 5A, 5B, 12, 12A, 14 and 15 for all the instant assets.
- b. For foreign loans (KFW) interest rate, conversion rate, amount of loan and drawl date details for all four assets to compute the IDC on foreign loan component.
- c. The status of generators associated with the instant project and status of LTA.

4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

Sd/  
(V. Sreenivas)  
Dy. Chief (Law)

